

BY CIRCULATION

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

Allahabad, this the 21<sup>st</sup> day of February 2003

Review Application No. 06/03 in O.A NO. 1140/02

HON. MAJ GEN K.K.SRIVASTAVA, MEMBER (A)

Union of India,  
through General Manager,  
North Eastern Railway,  
Gorakhpur & Ors. ....Applicants/Respondents  
(By Adv:- Shri K.P.Singh)  
Versus

S.Kumar Saxena ....Respondent/Applicant

ORDER

Heard Shri K.P.Singh. Review Application No. 6/03 had been filed with two applications i.e M.A 597/598/03. M.A 597/03 is for staying operation of the order and judgment dated 4.10.2002. I do not find any good ground for staying the operation of the order, hence the M.A is rejected. M.A 598/03 is for condoning the delay and hearing the case since the delay is condoned. The review petition is being heard today and final order passed. The M.A stands disposed of.

In the Review Application the respondent applicants have prayed for correction in para '7' ~~in the order~~ on the ground that in this O.A General Manager, North Eastern Railway is the competent authority to decide the representation of the applicant. The records pertaining to the applicant's case are with General Manager, North Eastern Railway and not with the Director (Electrical) Railway Board, New Delhi. Paragraph 7 of the order dated 4-10-2002 passed in O.A No. 1140/02 is accordingly corrected. Office to correct the certified copies.

  
Member (A)